

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.09

New CA-251/2021

In

92/241/242/ND/2021

IN THE MATTER OF:

M/s. The Hamlin Trust & Ors.

Vs.

M/s. Rattan India Finance Pvt. Ltd. & Ors.

....APPLICANT

....RESPONDENT

SECTION

U/s 241-242

Order delivered on 25.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Dr. Singhvi along with Adv Manoj K Singh,
Ms. Daizy chawla, Ms. Neha Mittal, Advocates

For the Respondent

:Mr. Arun Kathpalia, Sr. Adv, Mr. V.P Singh,
Mr. Aditya Jalan, Mr. Raghav Chadha, Ms. Ambareen
Mujawar, Mr. Raghav Seth, Ms. Urvashi Mishra, Ms. Bani
Brar, Advocates for the Respondent No. 1 to 12 & 15

ORDER

CA-251/2021:-

Heard the submissions made by the counsel for the Applicant as well as Counsel for the Respondent. Since, the Counsel for the Respondent is present, notice is dispensed with. Counsel for the Respondent is directed to file reply within Ten days in this application and one month time is granted for filing reply in the main matter i.e., Appeal No.92/241/242/ND/2021.

List the matter on 07.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)